

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2045
ANSWERED ON:26.03.2012
EXPLOITATION OF CONTRACT LABOURERS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints that Labour laws enacted for the contract labour are being violated;
- (b) if so, the details thereof during the last three years;
- (c) whether the incidents of violations of the above laws are increasing;
- (d) if so, the reasons therefor;
- (e) the details of action taken against such violators during the last three years; and
- (f) the number of persons convicted during the said period?

Answer

MINISTER OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Complaints are received in the field offices of Chief Labour Commissioner (Central) Organization under the Contract Labour (Regulation & Abolition) Act, 1970 and other laws applicable on contract labour falling under the Central Sphere and such complaints are investigated during inspection of the establishments. In the course of inspection, violations other than the complaints received, are also taken into the account.

(b): The figures of last three years regarding inspection conducted, Prosecution launched against the violators under Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages, Act, 1948 etc are at annexure-I.

(c)to(d): No such increasing trend has been observed under Contract Labour (Regulation & Abolition) Act, 1970.

(e) & (f): Apart from the prosecutions, Central Government has prohibited employment of contract labour in various establishments in central sphere through 82 Notifications issued from time to time under Contract Labour (Regulation & Abolition) Act, 1970. The details of persons employer /persons convicted during last three years is as under:

S. No.	Particulars	2008-2009	2009-2010	2010-11
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1.	Minimum Wages Act, 1948	3585	3415	4459
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2.	Building and Other Construction Worker Act, 1996	680	622	894
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3	Contract Labour (Regulation & Abolition) Act, 1970	738	2318	1528
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